

Division Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.130/2014

I.A-74/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company	Bakul Keshav Lal Chandaria -Vs- CESC Limited.		
Under Section	59 Rectification		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. TARUN AICH ADVOCATE

FOR RESPONDENT NO 2

T. Aich  
18.8.2017

2. CS SIDDHI DHANDHARIA  
Practising Company Secretary

Petitioner

Siddhi  
18/08/17

ORDER

Ld. Pr. CA for the petitioner and the Ld. Advocate for the respondent are present.

Ld. Pr. CA for the petitioner made a request for adjournment on the basis that due to some unavoidable circumstances he could not come to India. So she sought further time to file reply. Prayer is allowed. Petitioner may file reply subject to payment of Cost of

Rs.3,000/-, which may be paid to the State Legal Service Authority,  
West Bengal.

List the matter on 03/10/2017.

*Sd/-*  
(Jinan K.R.)  
Member (J)

*Sd/-*  
(Vijai Pratap Singh)  
Member (J)